

High Court of Karnataka
Bengaluru,
Dated:8th March 2018

NOTIFICATION NO. HCDB - 23 / 2018

In modification of earlier Notification No. HCDB - 19/2018, dated 22nd February 2018, the sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from Monday the 12th March 2018 are arranged as mentioned below:

Sl. No.	Name of the Hon'ble Judge	Court Hall No.
1.	Hon'ble The Chief Justice	1
2.	Hon'ble Mr. Justice H.G.Ramesh	2
3.	Hon'ble Mr. Justice Ravi Malimath	3
4.	Hon'ble Mr. Justice K.N.Phaneendra	4
5.	Hon'ble Mr. Justice John Michael Cunha	5
6.	Hon'ble Mr. Justice Krishna S.Dixit	6
7.	Hon'ble Mr. Justice S.G.Pandit	7

By Order of Hon'ble The Chief Justice,

Sd/-
(P.N.Desai)
Registrar (Judicial)

Date: 08.03.2018

**HIGH COURT OF KARNATAKA
DHARWAD BENCH**

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 12TH MARCH 2018**

Priority will be given to old cases

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble Mr. Justice H.G.Ramesh & Hon'ble Mr. Justice S.G.Pandit</p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service & Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA & CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental & Engineering – Fee Structure and Seat Matrix -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 -Preliminary Hearing / Admissions, Orders and Hearing</p>	2

	<p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) & other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) - Admissions, Orders & Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>Regular First Appeals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>Execution First Appeals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>Execution Second Appeals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>Referred Writ Petitions and Civil Cases -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>CCC (Civil) -Admissions, Orders & Hearing</p> <p>Criminal Appeals against convictions and acquittals (Division Bench Matters) -Admissions, Orders & Hearing</p> <p>CCC (Criminal) -Admissions, Orders & Hearing</p> <p>Referred Criminal Cases -Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	
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<p>2</p>	<p>Hon'ble Mr. Justice Ravi Malimath</p> <p>Writ Petitions (GM-CPC, GM-KEB, HRC, Excise, Cinema, MV, LR, KLR, KLRA, LA, LB, CS, APMC, Education, GM, KDR, KVOA, SC/ST and ULC) -Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Writ Petitions (Tax) and Sales Tax Revision Petitions (Single Judge matters) -Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	<p>3</p>
<p>3</p>	<p>Hon'ble Mr. Justice K.N.Phaneendra</p> <p>Writ Petitions (Labour and Service) (Single Judge matters) - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	<p>4</p>
<p>4</p>	<p>Hon'ble Mr. Justice John Michael Cunha</p> <p>Criminal Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders & Hearing</p> <p>Criminal Petitions of all kinds and WPs under Article 226/227 r/w Sec. 482 Cr.P.C - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	<p>5</p>

5	<p>Hon'ble Mr. Justice Krishna S.Dixit</p> <p>Regular First Appeals - Admissions, Orders and Hearing</p> <p>Regular Second Appeals - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals - Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders & Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders & Hearing</p> <p>Execution First Appeals & Execution Second Appeals - Admissions, Orders & Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders & Hearing</p> <p>CRP, CP, RPFC, HRRP, LRRP, TOS, Probate & Succession Matters - Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	6
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NOTE:

1. Advocates seeking urgent Preliminary Hearing / Admission and Orders, shall move memos only before the concerned Hon'ble Benches.
2. **All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list.**

3. **Advocates are requested not to seek adjournments in old cases.**
4. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
5. Advocates are requested not to seek adjournments before the Single Judge and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).
6. Advocates are requested not to seek adjournments in cases filed under the Prevention of Corruption Act.
7. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble The Chief Justice and in case Hon'ble The Chief Justice is not available, the next Senior most Judge available.
8. All Single Judge / Division Bench part heard matters will remain with the same Benches and shall be disposed of by the same Benches unless ordered otherwise.
9. Advocates are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

Sd/-

(P.N.Desai)

Registrar (Judicial)

Date: 08.03.2018

**HIGH COURT OF KARNATAKA
DHARWAD BENCH**

**SUBJECTS ASSIGNED TO THE HON'BLE JUDGES SITTING IN
DIVISION BENCH WHENEVER THEIR LORDSHIPS SIT SINGLE**

The Hon'ble Judges sitting in Division Bench will take up matters whenever Their Lordships sit single.

Sl. No.	Name of the Hon'ble Judge
1	Hon'ble Mr. Justice H.G.Ramesh Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
2	Hon'ble Mr. Justice S.G.Pandit Miscellaneous First Appeals (MVC & WC) - Admissions, Orders and Hearing

By Order of Hon'ble The Chief Justice,

**Sd/-
(P.N.Desai)
Registrar (Judicial)**

Date: 08.03.2018